

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4114
TO BE ANSWERED ON 13.08.2015

SANSAD ADARSH GRAM YOJANA

4114. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has reviewed the works undertaken under the Sansad Adarsh Gram Yojana (SAGY) and if so, the details thereof;
- (b) the details of technical and financial aid received by various departments under SAGY since its inception, State/UT-wise;
- (c) whether a high level committee constituted for the purpose has pointed out any environment related norms which are being violated in the projects launched under the SAGY; and
- (d) if so, the details thereof and the follow-up action taken by the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): No Madam. As per the timelines of SaansadAdarsh Gram Yojana(SAGY), the work is scheduled to start from August 2015 for the Gram Panchayats(GP)/villages selected in the first phase. The preparation of the Village Development Plan(VDP) for every identified GP/village, based on the local context, potential and needs and with special focus on enabling every poor household to come out of poverty, is at the advance stage of preparation. VDPs for many GPs/villages have already been prepared. After the approval of the VDP, the actual implementation of all the projects/activities listed therein will start. The implementation is closely being reviewed by Ministry of Rural Development by online web portal and periodical reviews.

(b): SAGY is primarily about unleashing the power of people who are expected to inculcate pride in village, encourage societal change/Behavioural change, take collective responsibility and initiate People projects. The development of Gram Panchayats identified under SAGY is intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. In pursuance of above, the relevant Ministries / Departments of the Central Government have been requested by the Ministry of Rural Development to make suitable changes, wherever appropriate, in the

guidelines of their respective Central Sector and Centrally Sponsored Schemes / Programmes to enable priority to be given to the Gram Panchayats selected under SAGY. While different Ministries/Departments have made changes in 14 of their Programme/Scheme guidelines, the Ministry is in touch with other relevant Ministries/Departments in this regard. A number of state schemes are required to be converged with this scheme for maximizing benefit. This would require the guidelines of State Schemes/Programmes to be suitably amended to give automatic and mandatory priority to the GPs selected under SAGY. The states/UTs have been requested to do the needful in this regard.

(c) & (d): No high level committee has been specifically constituted by the Ministry for the purpose of examining the adherence to environment related norms in the projects to be undertaken under the SAGY.
